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THE
PARLIAMENTARY DEBATES
(Part I—Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 7th April, 1953

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

EMPLOYMENT OF EAST BENGAL DISPLACED PERSONS

*1191. **Shri S. C. Samanta:** (a) Will the Minister of Labour be pleased to state how many displaced persons from East Pakistan have been employed through Employment Exchanges of the Labour Ministry up to 31st December, 1952?

(b) How many are on the waiting list?

(c) How many have been employed in Central and State Government services (separately)?

The Deputy Minister of Labour (Shri Abid Ali): (a) 33,857.

(b) 22,253 at the end of December, 1952.

(c) Not available.

Shri S. C. Samanta: May I know whether any preference is given to the displaced persons in allotting employment?

Shri Abid Ali: The qualifications being equal, preference is given to displaced persons.

Shri S. C. Samanta: May I know whether any constitutional question has been raised in the matter of giving such preference?

Shri Abid Ali: Not to my knowledge.

Shri S. C. Samanta: May I know whether the number of vacancies in Railways arising out of the Adjudicator's Award, filled by displaced

persons, have been included in the figure mentioned by the hon. Minister.

Shri Abid Ali: As I have said in reply to part (c) of the question, this particular information is not available and if the hon. Member is interested in further details, he may address the Railway Ministry.

EMPLOYMENT OF WEST PAKISTAN DISPLACED PERSONS

*1192. **Sardar Hukam Singh:** (a) Will the Minister of Labour be pleased to state the number of displaced persons, from West Pakistan, who secured jobs through Employment Exchanges of the Ministry of Labour up to 31st December, 1952?

(b) Have Government any records of the percentage, out of the total employed, which are still retained in service?

The Deputy Minister of Labour (Shri Abid Ali): (a) 1,67,092.

(b) No.

Sardar Hukam Singh: May I know the longest period for which a displaced person remained on the register of the Employment Exchanges before he could get employment?

Shri Abid Ali: They remain on the live register for 2 months and sometimes it may be that they continue renewing the live register for more than a year.

Sardar Hukam Singh: Have employment exchanges any discretion to issue or withhold the introductory card for persons who are enrolled on their register and who are equally qualified for the jobs that are notified by them?

Shri Abid Ali: I have not been able to follow the question.

Sardar Hukam Singh: Have Employment exchanges any discretion to

issue or withhold introductory cards to persons who are on their register and are equally qualified for the job notified by the Employment Exchanges?

Shri Abid Ali: All depends on the seniority of the candidate, his seniority on our live register and his qualification. There is no discretion.

Sardar Hukam Singh: Have Government received any complaints against employment exchanges that the officers have used such discretions and discriminated against certain persons?

Shri Abid Ali: Yes, Sir. Complaints are received from time to time and enquiries are held and whenever we find that any officer has not carried out the instructions, he is severely dealt with.

सरदार ए० एस० सहगल: क्या माननीय मंत्री महोदय यह बतलाने की कृपा करेंगे कि मामूली तौर से कितने वक्त के बीच में उम्मीदवारों को एम्प्लायमेंट एक्सचेंज के द्वारा जगह मिल जाती है ?

श्री आबिद अली: मैं ने अर्ज कर दिया है कि यह वक्त निकालना जरूर मुश्किल है। कभी तो उसी दिन जगह मिल जाती है कभी दो दिन बाद मिल जाती है और कभी कभी दो दो साल नहीं मिलती है।

श्रीलाल अर्चित राम: क्या माननीय मंत्री जी बतलायेंगे कि क्या उनके पास कोई ऐसी शिकायत पहुंची कि नाम रजिस्टर करने के लिए अफसर रुपया मांगते हैं ?

श्री आबिद अली: जी हां, ऐसी शिकायतें पहुंची हैं और कार्यवाही भी की गयी है और बड़े और छोटे अफसरान को निकाल भी दिया गया है।

श्रीलाल अर्चित राम: आपको इस मामले में कुछ कामयाबी भी हुई है।

श्री आबिद अली: उम्मीद तो है कि काफी कामयाबी हुई है और मैं ने अर्ज किया है कि सजा भी दी गयी है और मैं यकीन

दिलाता हूँ कि अगर कोई भी साहब कहीं से भी इस मामले में इत्ला देंगे तो उस पर सख्ती से कार्यवाही की जायगी।

IMPORT OF FOODGRAINS

*1193. **Dr. Ram Subhag Singh:** (a) Will the Minister of Food and Agriculture be pleased to state whether any improvement has been marked in the production of foodgrains in India during the year 1952?

(b) If so, to what extent will the improvement in internal food production influence the imports of foodgrains from abroad?

(c) Has any target of food imports been fixed for the first half of the year 1953?

(d) If the answer to part (c) above be in the affirmative, what is that target?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): (a) Yes, Sir.

(b) to (d). The improved position resulting from better production of foodgrains is reflected in the original estimate of 29 lakh tons of foodgrains to be imported in 1953 and the more recent estimate that possibly 25 lakh tons would suffice. The imports in 1951 were 47 lakh tons and in 1952, 39 lakh tons.

The targets for imports are fixed for the year as a whole.

Dr. Ram Subhag Singh: Which are the States where improvements have been marked in the production of foodgrains and where the production has been the maximum?

Shri M. V. Krishnappa: Except for some States like Madras, Mysore, Hyderabad and some parts of Bombay, in the North there is a remarkable improvement. In our rice growing areas like Madhya Pradesh, Orissa, West Bengal and Assam the Kharif crop has been better and the wheat crop in the North this year is normal.

Shri Altekar: May I know whether there are any state-wise figures of surplus foodgrains available for 1952?

Shri Dasaratha Deb: I could not follow the answer to (c).

Mr. Deputy-Speaker: The hon. Member can wait. I do not want the hon. Minister to go on reading the figures state-wise. If he says "yes" let the